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MR. CHAIRMAN: Fortunately, I have not

SHRI BHUPESH GUPTA: You have been under the charge of the lawyers. But we have been accustomed.

MR. CHAIRMAN: I became a Judge very early and there were no lathi charges on the Judges.

SHRI BHUPESH GUPTA: I am happy to hear that, Sir. Therefore Sir, you will agree that such things happen in the capital. And is it to be laid on the Table of the House? The Government should tell us when they are going to have it discussed. We want to discuss the whole matter....

MR. CHAIRMAN: Bhupesh Gupta-----

SHRI BHUPESH GUPTA:, .because we want to suggest action. Sir. we fear the scapegoats will be found.

MR. CHAIRMAN: Mr. Bhupesh Gupta, a request has already been made. If you want to support it....

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): We demand that the report should be discussed.

SHRI BHUPESH GUPTA: We all demand it. We want a discussion.

MR. CHAIRMAN: I shall decide on it.

SHRI NAGESHWAR PRASAD SHAHI: Some time should be fixed. Sir.

MR. CHAIRMAN: I will look into it. (Interruptions)

SHRI BHUPESH GUPTA: The Minister must be accountable for it. There is the vicarious liability in Parliament. For actions of their subordinate officials, the Government is responsible.

MR. CHAIRMAN: I know.

SHRI BHUPESH GUPTA: We hold the Government responsible.

MR. CHAIRMAN: You are holding the Government responsible from morning till evening. But let me look into it. Now, Mr. Vijay Patil. (In-terruptio?is)

Report and Audited Accounts (1978. 79) of the Indian Science Congress Association, Calcutta and related papers

THE DEPUTY MINISTER IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY AND SPACE (SHRI VIJAY N. PATIL): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i) Annual Report and Audited Accounts of the Indian Science] Congress Association, Calcutta, for the year 1978-79.
  - (ii) Statement by Government ac. cepting the document mentioned at (i) above and giving reasons for the delay in laying thereof!

[Placed in Library. See No. LT-1181/80 fo<sub>r</sub> (i) and (ii).]

SHRI SADASHIV **BAGAITKAR** (Maharashtra): Sir, Mr. Advani mentioned that the matter was raised in this House first. And earlier also there were occasions when you have directed that such a situation should be avoided. So, when the matter was raised in this House ....

MR. CHAIRMAN: I know the delay.

SADASHIV BAGAITKAR:., is it not proper for the Government to table the Report here -----

MR. CHAIRMAN: I have already given a ruling that these things should be done expeditiously. And the time gap of 12 hours or 24 hours between

the Lok Sabha and this House, of course, is a question of the pride of this House. Nothing further. Otherwise ....

Personal explanation

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SHRI SADASIV BAGAITKAR: That could have been avoided.

MR. CHAIRMAN: It could have been avoided. I think, Mr. Makwana will remember this that this House is very sensitive. If you do something there, do it simultaneously here. Other, wise, they feel insulted

SHRI YOGENDRA MAKWANA: Sir, here also.... (Interruptions) Mr. was raised in both the Houses. So, Sir, here also.... (Interruptions) Mr. Chairman, Sir, here also... . (Interruptions) .

SHRI G. C. BHATTACHARYA (Uttar Pradesh): Sir, we want to know when they are going to discuss it. (Interruptions)

MR. CHAIRMAN: Both Houses should be treated equally. I have already told the Minister.

SHRI G. C. BHATTACHARYA: Sir, through you, I am appealing to the Government to tell us when this report will be discussed. Sir, the tone in which the Leader of the House is speaking, I take offence to it-Mr. Mukherjee, otherwise is a soft-spoken reran.... (I?iterruptions)

THE LEADER OF THE HOUSE (SHRI PRANAB MUKHERJEE): Sir, tomorrow, in the Business Advisory Committee meeting, we can discuss it. Neither you can give the time nor can I give the time right now.

MR. CHAIRMAN: I am not giving any reply just now when it will be discussed. We will discuss in the Business Advisory Committee meeting as to when it will be dicussed in the House. Now, there is a personal explanation by a Member—Shrimati Vijay<sub>a</sub> Raje Scindia.

## Personal Explanation by **Shrimati** Vijaya Raje Scindia

by Smt. Scindia

श्रोमती विजया राजे सिधिया (मध्य प्रदेश): श्रीमन्, सूचना तथा प्रसारण संती श्री वसंत साठे ने 28 जुलाई को सदन में सुचना तथा प्रसारण मंत्रालय के बारे में हुई चर्चा का उत्तर देते हुए जो भाषण दिया उसमें मेरा भी उल्लेख उन्होंने फिया और फहा कि:

[THE DEPUTY CHAIRMAN in the Chair]

"Now what happened when no less a person, Sir, than Shrimati Vijaya Raje Scindia issued a public statement and she condemned the police for mass atrocities of some poor, tribal women. The next day we found, those very women came forward to state that there was no truth in the allegation at all. This contradiction was published on some fourth page or somewhere else, but the people. ... (Interruptions)".

मुझे खेद है कि श्री वसंत साठे ने या तो मेरे वक्तच्य को पढ़ा ही नहीं श्रथवा उन्होंने जान बुझ कर उसे तोड़ने-मरोड़ने की कोणिश की है।

"बांदा जिले के कोल गदहइया गाँव के एक मजरा कोरिनपुरवा सलैया में हुई गंभीर घटना के बारे में भैंने जो वक्तब्य दिया उसमें पुलिस द्वारा महिलाओं पर साम्हिक शत्याचार करने का कोई उल्लेख नहीं था"।

इसलिए मैंने जो कुछ फहा उसका खंडन किए जाने का सवाल ही पैदा नहीं होता।

उपयुक्त ग्राम की यात्रा भरने ग्रीर स्वयं संबंधित महिलाओं से बातचीत करते के बाद मैंने जो कुछ फहाबा वह सूचना मंत्री यदि देख लेते तो ज्यादा ग्रन्छः होता । ग्राम-दासियाँ ने जो कुछ फहा उसके अनुसार 23 जून, 1980 की रात लगभग 9 वजे 6 लोग. जो पुलिस की वर्दी पहने हुए थे, हथियारों से लैस, कोरिनपुरवा सलैया गाँव मे ब्राए ब्रौर घरों की तलाशी लेने पर जोर देने लगे.